

ITEM NO.61

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6745/2026

[Arising out of impugned final judgment and order dated 05-09-2008 in CRA No. 5169/2007 passed by the High Court of Judicature at Allahabad]

MUNNA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

IA No. 84818/2026 - CONDONATION OF DELAY IN FILING

IA No. 84816/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 84817/2026 - EXEMPTION FROM FILING O.T.

Date : 27-05-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Rishi Malhotra, Sr. Adv.
Ms. Ansuiya, Adv.
Mr. Shivaansh Maini, Adv.
Mr. Prem Malhotra, AOR

For Respondent(s) Dr. Vijendra Singh, AOR
Mr. Mangala Prasad, Adv.
Ms. Apurva Singh, Adv.
Mr. Aniket Tiwari, Adv.

Mr. Mohd. Fuzail Khan, AOR
Ms. Shisba Chawla, Adv.
Mr. Amit Chaudhary, Adv.
Mr. Anisul Haque, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

List on 09.12.2026.

In the meantime, interim order to continue.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR